

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

NOTIFICATION NO. 40 (RE-00)/1997-2002
NEW DELHI 20.10.2000

S.O. (E) In exercise of powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with paragraph 4.11 of the Export and Import Policy, 1997-2002 (incorporating amendments made up to 31.3.2000), the Central Government hereby makes following further amendments in Schedule 2, Table-B of the book titled ITC (HS) Classifications of Export and Imports items, 1997-2002.

- (1) All the entries under the Heading “Raw Hides and skins (other than fur skins) and leather ” may be deleted and the following entries may be inserted, namely: -

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Code	Items description	Policy	Nature of Restriction
4101 4102 4103	Hides and Skin, namely; (i) Raw Hides and Skins, all types Excluding lamb fur skin (ii) Fish Hides and Skins (iii) All categories of semi-processed Hides and Skins and wet blue	Free	The exporters shall be required to register the export contracts indicating the price, quantity etc. with the Council for Leather Exports The exporters shall be required to register the export contracts

	Hides and skins and crust leather excluding E.I tanned Hides and Skins		indicating the price, quantity etc. with the Council for Leather Exports
4104		Free	
4105	(a) E.I. tanned Hides & Skins		Subject to the definition of finished leather, notified by DGFT from time to time
4106			
4107			As defined in ISI norms 8170
		Free	
	(b) Finished leather all kinds		
4302		Free	
	Clothing leather fur suede hair, hair-on suede/shearing suede leather		

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(2) The Heading, “Fur skins and artificial fur manufacturers thereof” and the entry there under shall be deleted.

This issues in public interest.

Sd/-
(N.L. Lakhanpal)
Director General of Foreign Trade &
Ex-officio Additional Secretary to the Government of India

Copy to all concerned

Sd/-
(R.K. Goyal)
Jt. Director General of Foreign Trade